

vide a link between Jaipur and Bhopal, the Capitals of Rajasthan and Madhya Pradesh. Attention is now being concentrated on the development of these National Highways and those existing earlier. Owing to financial limitations, Government of India are not in a position to take over any more road as National Highway at present in any State.

#### Statement

Sl. No.	State	No. of proposals received from the States during the last 3 years.
1	2	3
1	Andhra Pradesh	8
2	Arunachal Pradesh	1
3	Assam	2
4	Bihar	6
5	Gujarat	4
6	Himachal Pradesh	2
7	Karnataka	11
8	Kerala	3
9	Madhya Pradesh	23
10	Maharashtra	13
11	Manipur	1
12	Meghalaya	1
13	Mizoram	1
14	Orissa	1
15	Pondicherry	1
16	Punjab	2
17	Rajasthan	1
18	Tamil Nadu	2
19	Tripura	1
20	Uttar Pradesh	16
Total		100

#### राष्ट्रीय तथा क्षेत्रीय परामिट

16. श्री निहाल सिंह : क्या नाँवहन और परिवहन मंत्री यह बताने की कृपा करेंगे कि परिवहन प्राधिकरणों द्वारा गत तीन वर्षों के दौरान कितने नए राष्ट्रीय/क्षेत्रीय परामिट जारी किए गए ?

नाँवहन और परिवहन मंत्रालय में राज्य मंत्री (श्री सीता राम केसरी) :

वर्ष 1979 में भारत सरकार ने राज्य सरकार/संघ प्रशासनों द्वारा आवंटन करने के लिए 8,300 राष्ट्रीय परामिटों का आवंटन किया। यह आवंटन अक्टूबर 1980 में 16,600 तक बढ़ा दी गई है। अब राज्य सरकार/संघ प्रशासनों से प्राप्त सूचना के आधार पर 13,000 राष्ट्रीय परामिटों का आवंटन किया जा चुका है और शेष परामिटों के आवंटन का कार्य हो रहा है। इसी प्रकार क्षेत्रीय परामिटों 22,196 परामिटों में से 12,300 परामिटों का आवंटन किया जा चुका है और शेष परामिटों के आवंटन का कार्य किया जा रहा है।

#### Nomination of SC/ST representatives on Committees under Railway Ministry

17. SHRI BHEEKHABHAI: Will the Minister of RAILWAYS be pleased to state:

(a) number of committee such as, National Railway Users' Consultative Committee, Zonal Railway Users' Consultative Committee/DRUCC and such other committees on which members are to be nominated under the administrative control of the Ministry and the constitution of Committees alongwith their tenure;

(b) the date from which these committees were constituted and when their present term would expire;

(c) the details of SC/ST members nominated on these committees;

(d) in case no representation to SC/ST has been given, the reasons therefor; and

(e) whether the recommendations for SC/ST for their nomination as member of NRUCC/ZRUCC and other such committees are pending consideration, if so, the decision taken thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) to (e) The Consultative Committees which were functioning on the Railways had become unwieldy and had lost their represen-

tative character. With a view to re-vamping them, these were dissolved and fresh committees are in the process of reconstitution. They will have adequate representation from Scheduled Caste, Scheduled Tribe and Minorities.

The Constitution and tenure of National Railway Users' Consultative Council, Zonal Railway Users' Consultative Committees and Divisional Railway Users' Consultative Committees are given in attached statement I, II and III.

#### Statement—I

#### NATIONAL RAILWAY USERS' CONSULTATIVE COUNCIL-I

Head Quarters:	New Delhi
Tenure of Office:	Two years.
Chairman:	Minister for Railways.

#### CONSTITUTION:

1. Secretaries to the Ministries of :—
  - (a) Industry
  - (b) Commerce
  - (c) Tourism & Civil Aviation . . . . . = 3
2. Chairman and Members of Railways Board. . . . . = 5
3. Members of Parliament:
 

Lok Sabha	= 10	}	= 15
Rajya Sabha	= 5		
4. Elected Representative one each from the ZRUCC. . . . . = 9
5. One member each from the following All India Association:—
 

(a) Federated Chambers of Commerce . . . . .	}	= 7
(b) Associated Chamber of Commerce and Industry. . . . .		
(c) Indian Jute Mills Association . . . . .		
(d) Indian Sugar Mills Association . . . . .		
(e) All India Manufacturers' Organisation. . . . .		
(f) Cement Manufacturers' Association. . . . .		
(g) All India Travel Agents' Association and similar All India Associations. Members will be taken by turn from these Associations.		
6. Agricultural Interest. . . . . = 1
7. Two Retired Railway Officers (Member of Board/General Manager) . . . . . = 2
8. Such other Members as the Minister may appoint to represent interests which he considers are necessary to be represented on the Council . . . . . = 2

## Statement—II

## ZONAL RAILWAY USERS CONSULTATIVE COMMITTEE-9

Head Quarters:	Headquarters of each Zonal Railway.
Tenure of Office:	Two years.
Chairman:	General Manager of concerned Zonal Rly.

## CONSTITUTION:

1. State Government Representatives—One each from the State served by the Railway—To be recommended by the concerned State Governments. = 5
2. One Member from each of the State Legislature—To be recommended by the State Government concerned. = 2
3. Principle Chambers of Commerce and Trade Associations having a standing of not less than 5 years. = 2
4. Representative of Agricultural Associations—To be nominated by State Governments. = 2
5. Elected representative one each from the DRUCC. = 2
6. Representatives from Public Sector Undertakings including Ports in the case of Railways serving Ports. (On N.F. Railway only one Public Sector Undertaking is given representation.) = 2
7. Registered Passenger Associations. = 2
8. Members of Parliament:
 

Lok Sabha	= 2	} = 3
Rajya Sabha	= 1	
9. Special Interests:
 

Nominated by:	(1) General Manager = 1	} = 9
	(2) Minister of Railways = 8	

## Statement—III

## DIVISIONAL RAILWAY USERS' CONSULTATIVE COMMITTEE-55

Head Quarters :	At Divisional Headquarters.
Tenure of Office:	Two years.
Chairman:	DRM of the concerned Division.

## CONSTITUTION:

1. One Representative each of local Chambers of Commerce, Trade Association and Industries and Agricultural Associations. = 6
2. Registered Passenger Associations in the area. = 2
3. State Government Representatives—One each from the States served by the Railway—To be recommended by the concerned State Governments.
4. One Member each from the State Legislature—To be recommended by the State Government concerned.
5. Members of Parliament:
 

Lok Sabha	= 1	} = 2
Rajya Sabha	= 1	
6. Special Interests :
 

Nominated by:	(1) General Manager = 1	} = 9
	(2) Ministers of Railways = 8	

(1) Persons holding assignments of profit connected with the Railways e.g. Catering and Vending Contractors, Out Agency Contractors, Handling Contractors, Engineering Contractors, etc. are debarred from the membership of the Railway Users' Consultative Committees and the NRUCC.

(2) Members of Parliament are nominated on these Committees/Council on the recommendation of the Minister of Parliamentary Affairs.